

**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE**

**HON'BLE SHRI JUSTICE SUBODH ABHYANKAR**

**ON THE 15<sup>th</sup> OF JULY, 2024**

**MISC. CRIMINAL CASE No. 26186 of 2024**

**AKASH**

*Versus*

**THE STATE OF MADHYA PRADESH AND OTHERS**

**Appearance:**

*(SHRI LOKENDRA GANGAREKAR- ADVOCATE FOR THE APPLICANT)*

*(MS. HARSHLATA SONI- - P.L./G.A. FOR THE STATE AND SHRI ASHISH SHARMA- ADVOCATE FOR THE RESPONDENT NO.2)*

**ORDER**

1] After arguing for sometime, counsel for the applicant prays for withdrawal of this first bail application filed under Section 439 of Cr.P.C. with liberty to renew the prayer after the statement of the prosecutrix is recorded in the Trial Court.

2] Prayer is allowed.

3] The application is *dismissed as withdrawn*, with the aforesaid liberty.

**(SUBODH ABHYANKAR)  
JUDGE**

Bahar